

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) and (b). No new diesel locomotive has been purchased for running the Rajdhani Express (Capital Express). Indian Railways have 72 diesel locomotives supplied by M/s. General Motors/U. S. A. at an approximate cost of Rs. 13,54,000 each during the period 1961-64. One of these locomotives will be utilised for running the Rajdhani Express.

(c) No.

(d) Does not arise.

Tea Corporation

1101. SHRI BHAGABAN DAS : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether the Government of Assam as in a memorandum submitted to Central Government urged to form a Tea Corporation for taking care of the uneconomic tea gardens ;

(b) if so, the contents of the memorandum and whether Government are contemplating to form a Tea Corporation ;

(c) if so, when ; and

(d) whether the marketing of tea will also be undertaken by this Corporation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) to (d). The Government of Assam has suggested the setting up of a tea Corporation on the lines of National Textile Corporation for taking over of closed tea gardens. The suggestion is being looked into.

Revision of Industrial Licensing Rules

1102. SHRI BHAGABAN DAS :
SHRI JYOTIRMOY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have recently revised the rules relating to industrial licensing ;

(b) whether as per the revised rules, in some cases it will no longer be necessary to obtain a licence for setting up industries ;

(c) whether the rules have been revised for giving more incentives to foreign investors ;

(d) the details of those revised rules ; and

(e) the reasons for revising those rules ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). According to the provisions of Industries (Development & Regulation) Act, 1951, licenses are required to be obtained for industries listed in the First Schedule to the Act. With a view to encouraging industrial development and also reducing the formalities with which small and medium scale industries have to comply, the Government of India have by a notification dated 13.1.1964 issued under Section 29 B of the Act, granted exemption to industrial undertakings engaged in scheduled industries (with the exception of a few specified industries) fixed assets i. e. investment in land, building and machinery, valued at not more than Rs. 25 lakhs, from the licensing provisions of the Act. Also to give encouragement to the speedy setting up of further capacity particularly in industries which do not involve substantial import of components of raw materials and in which the small scale sector is not interested, Government have from time to time, granted exemption to certain industries from the licensing provisions of the Act. As a further measure of liberalisation of the licensing procedure, exemption has also been granted to the industrial undertakings to diversify their production upto 25% of their licensed/registered capacity subject to certain conditions without the formality of obtaining an industrial licence.

The rules relating to industrial licensing apply equally to the foreign investors and these rules have not been revised for giving more incentives to the foreign investors.

Export of Engineering Items

1103. SHRI BADRUDDUJA : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the actual value of imports and exports since the year 1965-66 to 1968-69 year-wise ;

(b) the share of engineering items in the total value of exports during this period ;

(c) the target of imports and exports during the year 1969-70 ; and

(d) the share of engineering items in the total exports target for the year 1969-70 ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) and (b). A statement is laid on the Table of the House [*Placed in Library. See No LT-130 1'69*]

(c) and (d). Item-wise projections of Imports and Exports during the Fourth Five Year Plan are under process of formulation.

Agro-Industries in West Bengal

1104. SHRI BADRUDDUJA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of agro-industries set up in each district of West Bengal upto date since 1951-52 ;

(b) total value of goods produced in each district of the State upto date year-wise since 1951-52; and

(c) total additional employment potentialities and actual employment in these agro-industries in each district upto date since 1951-52 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The information is being collected and will be laid on the Table of the House.

दोहद-खंडवा रेलवे लाइन

1105. श्री शशि भूषण : क्या रेलवे मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रस्तावित दोहद-खंडवा रेलवे लाइन के निर्माण से नर्मदा नदी पर बांध बनाने में आसानी हो जायेगी और उसके बाद भी यह विशेषकर उम क्षेत्र के विकास के लिये बहुत फायदेमन्द रहेगा ;

(ख) क्या उनके मंत्रालय ने योजना आयोग के परामर्श से इस सम्बन्ध में कोई योजना बनाई है ;

(ग) क्या ऐसी योजनाओं के कार्यान्वित करने के बारे में उनके मंत्रालय तथा योजना आयोग के बीच तालमेल है ;

(घ) यदि हाँ, तो क्या उक्त क्षेत्र का फिर से संयुक्त सर्वेक्षण किया गया है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं और इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

रेलवे मंत्री (डा० रामसुभग सिंह) :

(क) नर्मदा नदी पर बांध बनाने के काम में सुविधा हो इस उद्देश्य से दोहद-खंडवा रेलवे लाइन के निर्माण के लिए न तो योजना आयोग ने और न मध्य प्रदेश सरकार ने इस मंत्रालय से कहा है। इस लाइन के निर्माण से इस क्षेत्र के विकास में सहायता मिल सकती है, क्योंकि